

ing Governments. This body will be responsible for the preparation of plans and estimates. It will submit annual and supplementary budgets to the Regional Transportation Board for its approval. Deposits, as mutually agreed upon between the Board and the representatives of India and U.S.A., will be made to the account of the Office of the Chief Engineer, upon the basis of the approved budget. The manner and procedure of expenditure shall be drawn up in a Manual of Directives which will be mutually agreed upon by the participating parties.

(c) It is proposed to construct about 900 miles of roads in Nepal?]

PAPERS LAID ON THE TABLE

NOTIFICATION PUBLISHING FURTHER AMENDMENTS IN THE COTTON TEXTILES (CONTROL) ORDER, 1948

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI MORARJI R. DESAI): Sir, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act 1955 a copy of the Ministry of Commerce and Industry Notification S.R.O. No. 202, dated the 11th January, 1958, publishing further amendments in the Cotton Textiles (Control) Order, 1948 [Placed in Library. See No. LT-544/58]

NOTIFICATIONS PUBLISHING AMENDMENT IN THE COTTON TEXTILES (PRODUCTION BY HANDLOOM) CONTROL ORDER, 1956

THE MINISTER OF COMMERCE (SHRI N. KANUNGO): Sir, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy each of the following Notifications:—

(i) Ministry of Commerce and Consumer Industries Notification S.R.O. No. 2035-A, dated the 5th September, 1956, publishing certain amendments in the Cotton Textiles (Production by Handloom) Control Order, 1956.

(ii) Ministry of Commerce and Industry Notification S.R.O. No. 199, dated the 8th January, 1958, publishing an amendment in the Cotton Textiles (Production by Handloom) Control Order, 1956.

[Placed in Library. See No. LT-544/58 for (i) and (ii).]

NOTIFICATION PUBLISHING AMENDMENT IN THE EMPLOYEES' PROVIDENT FUNDS SCHEME, 1952

THE DEPUTY MINISTER OF LABOUR (SHRI ABID ALI): Sir, I beg to lay on the Table under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952, a copy of the Ministry of Labour and Employment Notification S.R.O. No. 488, dated the 4th February, 1958, publishing an amendment in the Employees' Provident Funds Scheme, 1952. [Placed in Library. See No. LT-545/58]

SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE CENTRAL GOVERNMENT ON RAILWAYS FOR 1957-58

THE DEPUTY MINISTER OF COMMERCE AND INDUSTRY (SHRI SATISH CHANDRA): Sir, on behalf of Shri Jagjivan Ram, I beg to lay on the Table a Statement showing the Supplementary Demands for Grants for Expenditure of the Central Government on Railways for the year 1957-58.

REPORT OF THE JOINT COMMITTEE OF THE HOUSES ON THE PROBATION OF OFFENDERS BILL, 1957

SHRI K. MADHAVA MENON (Kerala): Sir, I beg to lay on the Table a copy of the Report of the Joint Committee of the Houses on the Bill to provide for the release of offenders on probation or after due admonition and for matters connected therewith.